## GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:448
ANSWERED ON:27.07.2010
REPORT OF TASK FORCE ON CONTENT CODE
Majhi Shri Pradeep Kumar

## Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has set up a Task Force for holding consultation with stakeholders on the draft content code under the Cable TV Networks (Regulation) Act, 1995;
- (b) if so, the details thereof;
- (c) whether the said task force has submitted its report to the Government;
- (d) if so, the details of the recommendations made therein; and
- (e) the action taken by the Government thereon?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

(a) and (b): A Task Force has been constituted under the Chairmanship of Secretary, Ministry of Information and Broadcasting in November, 2009 to hold wide ranging consultations with stakeholders to understand their perspective on the need, scope, jurisdiction, organizational structure, powers and functions of an independent Broadcast Regulator and the issues relating to regulation of content and furnish its recommendations to the Government.

The Task Force includes two representatives each of broadcasting associations like Indian Broadcasting Foundation (IBF), News Broadcasters Association (NBA) and Broadcast Editors' Association (BEA) along with the Ministry officials.

The Task Force has held consultations with other broadcasting associations, namely Cable Operators Federation of India, MSO Alliance, DTH Association, IPTV Forum, Association of Radio Operators of India as also with CII, ASSOCHAM and FICCI. It also held discussions with media experts, members of the civil society, Resident Welfare Associations, academia and consumer groups. It elicited the views of statutory bodies like National Commission for Women (NCW) and National Commission for Protection of Child Rights(NCPCR).

- (c): No, Sir.
- (d): Does note arise.
- (e): Does not arise.